

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH: GUWAHATI

Dy. No.1(68) of 2018

Under Rule 32 and 153 of NCLT Rules, 2016

In the matter of:

Amrex Marketig Pvt. Ltd.

... Applicant/Petitioner

-versus-

Rahman Properties Ltd.

... Non-applicants/Respondents

Order delivered on 19th February, 2018

Coram:

Hon'ble Mr. Justice P. K. Saikia, Member (J)

For the applicant/petitioner : Mr. Krishnam Parasramka
Mr. Arvind Parasramka

For the non-applicants/respondents : None

O R D E R

This is an application preferred under Rule 32 and 153 of the NCLT Rules, 2016 seeking condonation of delay of 238 days in preferring the connected company petition for transfer of shares in the name of the applicant/petitioner.

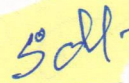
2. Mr. Krishnam Parasramka and Mr. Arvind Parasramka as authorized representatives, are present today before the Bench. None present on for the non-applicants/respondents.

3. The applicant/petitioner has explained before the Bench as to why the connected company petition could not be preferred in time. The grounds shown in the application is found in Para 1 to 14 in the petition. The applicant further submits that the copy of the application, together with the relevant documents attached therewith aa annexures has already been served on the respondents.

4. In this connection, I have also perused the report of the Registry dated 16-02-2018 confirming that the copy of the application and the petition has already been furnished to the respondents. The applicant/petitioner has also submitted some reports to show that the copy of the application as well as copy of the condonation petition, has already been delivered to the respondents.

5. I have heard the authorized representatives of the applicant/petitioner in the light of their submissions and the documents available on record. In the interest of justice, I find it necessary to direct the applicant/petitioner to take steps for service of copy of the condonation petition to the respondents by speed post. Accordingly, the applicant/petitioner is directed to take steps within five days from this order.

6. List the matter on 22nd March, 2018.



Member (Judicial)
National Company Law Tribunal
Guwahati Bench: Guwahati.

Dated, Guwahati, the 19th February, 2018

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